

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF IBRIDGE SOLUTIONS
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IBRIDGE SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/02/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-PUNE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900PN2006PTC022056
5.	Address of the registered office and principal office (if any) of corporatedebtor	YASHODHAM, CTF NO. 440/7, GOKHALE CROSS ROAD, SHIVAJINAGAR, PUNE MH 411016 IN
6.	Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT, Mumbai Bench Order Pronounced on: - 12/08/2022 I came to know about the order on:- 15/09/2022
7.	Estimated date of closure of insolvency resolution process	14/03/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashant Sudhakar Yeola IBBI/IPA-001/IPP00310/2017- 18/10574
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp.Lekha Nagar, Agra Road ,Nashik,Maharashtra ,422009 Email Id: ibridgecirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp.Lekha Nagar, Agra Road ,Nashik,Maharashtra ,422009 Email id: ibridgecirp@gmail.com
11.	Last date for submission of claims	29/09/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained	Not Applicable

	by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **IBRIDGE SOLUTIONS PRIVATE LIMITED** on 12/08/2022 (I came to know about the order on 15/09/2022).

The creditors of IBRIDGE SOLUTIONS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 29/09/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with **proof by electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – **NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Shashant Sudhakar Yeola
Interim Resolution Professional
IBBI Registration No.: IBBI/IPA-001/IPP00310/2017-18/10574

Date: 17/09/2022

Place: Nashik

NOTICE BOARD CORPORATE ASSOCIATE DIARY | APPOINTMENTS, MOVEMENTS, CELEBRATION, HONOURS

UPDATE : (LIC)

LIC of India introduces LIC's New Pension Plus (Plan No. 867)

Life Insurance Corporation of India has introduced a new plan - LIC's New Pension Plus(Plan No.867). The UIN for this plan is 512L347V01. This is a non participating, Unit Linked, Individual Pension Plan which helps to build corpus by systematic and disciplined savings which can be converted into regular income by purchase of an annuity plan on completion of term. The product was launched at Hotel Trident in an function of Insurance Week Celebration in the presence of Retired Chairmen and Managing Directors. Shri. G.N. Bajpai, Retired Chairman, LIC & SEBI and Shri. T.S.Vijayan, Retired Chairman, LIC & IRDAI were also present at the event. This plan can be purchased either as Single Premium or Regular Premium payment frequency. Under a Regular Premium policy, the Premium shall be payable over the term of the policy. The Policyholder shall have option to choose the amount of premium payable and policy term subject to minimum and maximum limits of Premium, Policy Term and Vesting Age. An Option shall also be available to Life Assured to extend the accumulation period or deferment period within the same policy with the same terms and conditions as the original policy subject to certain conditions. The Policyholder has a choice of investing premiums in one of the four types of funds available. Each premium paid by the policyholder shall be subject to Premium Allocation Charge. The balance amount known as allocation rate constitutes that part of premium which is utilized to purchase the units of the fund chosen by the Policyholder in the policy. Four free switches for change of funds in a policy year are available.

UPDATE : (CR)

General Manager's Safety Award for 11 Staff of Central Railway



Shri Anil Kumar Lahoti, General Manager, Central Railway gave away "General Manager's Safety Award" to 11 Central Railway staff i.e. 3 from Mumbai Division, 3 from Bhusaval Division, 2 from Nagpur Division, 2 from Pune Division and 1 from Solapur Division. The awards were given in appreciation of their alertness during duty, their contribution in averting untoward incidents and ensuring safety in train operations during the month of July / August 2022, in a function held at Chhatrapati Shivaji Maharaj Terminus Mumbai on 06.09.2022. The award consists of a Medal, commendation certificate, a citation of exemplary safety work and a cash award of Rs.2000/-. Shri Anil Kumar Lahoti, while addressing on the occasion said that the awardees have done a commendable job and such 24 x 7 alertness shown by the railway staff for safer working will motivate others and sincerely work towards the safety of passengers.

APPOINTMENT: (MGL)

Mr. M.V. Iyer appointed as Chairman - Mahanagar Gas Limited

Mr. Mahesh Vishwanathan Iyer, Director (Business Development) with GAIL (India) Limited ('GAIL') has been appointed as Director on the Board and elected as Chairman of Mahanagar Gas Limited effective from

01st September 2022. Mr. Iyer is an Electrical Engineer with more than 36 years of rich and diverse experience in execution of projects in the areas of gas pipelines, LNG terminals, City Gas Distribution Projects, renewables etc, amounting to Rs.40,000 crore. As a target-oriented professional, he has consistently delivered results in all his endeavours. Mr. Iyer has been part of the core team of GAIL for implementation of various long term and short-term strategies. Mr. Iyer is Chairperson of Konkani LNG Limited and Central U.P. Gas Limited and also holds Directorship in ONGC Tripura Power Company Limited.

UPDATE : (HPCL)

HPCL collaborates with Indian Army for CSR Project 'Kargil Ignited Minds'



HPCL has collaborated with Indian Army to provide a learning platform 'Kargil Ignited Minds' for coaching and mentoring aspiring but less-privileged girl students of Kargil Region in UT Ladakh. This Project aims to prepare 50 girl students for various National-level Engineering & Medical entrance examinations. It will focus on empowering the underprivileged girls with limited resources, residing in extreme weather conditions. The selection of students for this project is through a rigorous process involving Screening, Preliminary Test and Interviews. Through residential coaching program in the premises of Indian Army at Kargil, the aspirants shall prepare for NEET, JEE and other entrance exams under supervision and guidance of 'Fire and Fury Corps' of Indian Army. The Project shall enhance knowledge, skill and personality development of aspiring students. The MoU signing ceremony for Project 'Kargil Ignited Minds' was held at Headquarters 14 Corps, Leh in the august presence of Lt. Gen. Anindya Sengupta, AVSM, YSM, GOC 14 Corps, Executive Director - CSR, Shri Vikas Kumar Yadav and Executive Director - I&C, Shri Subodh Batra, and other senior officials of Indian Army and HPCL. ED - CSR, HPCL thanked Indian Army for their support and encouragement towards 'Education and Development' of young children in Leh and Kargil.

UPDATE : (WR)

WR extends trips of two pairs of special trains

For the convenience of passengers and with a view to meet the travel demand, Western Railway has extended the trips of two pairs of Special Trains on Special Fare on the same composition, timings, halts and path. According to a press release issued by Shri Sumit Thakur, Chief Public Relations Officer of Western Railway, details of these trains are as under: Train No. 09724 Bandra Terminus - Jaipur Weekly Special which was notified upto 27th October, 2022 has been extended upto to 29th December, 2022. Train No. 09723 Jaipur - Bandra Terminus Weekly Special which was notified upto 26th October, 2022 has been extended upto to 28th December, 2022. Train No. 09622 Bandra Terminus - Ajmer Weekly Special which was notified upto 31st October, 2022 has been extended upto to 26th December, 2022. Train No. 09621 Ajmer - Bandra Terminus Weekly Special which was notified upto to 30th October, 2022 has been extended up to 25th December, 2022

UPDATE : (WR)

WRWWO organised a drawing competition for children of railway staff



The Executive Committee of the Western Railway Women's Welfare Organisation (WRWWO) under the leadership of Smt. Kamlesh Butani - President of WRWWO organized a drawing competition for children of railway staff of WR Headquarter Office on 11th September, 2022. Around 60 children participated in the competition in full zest. According to a press release issued by Shri Sumit Thakur - Chief Public Relations Officer of Western Railway, the competition was held on all Indian Railways basis for children of railway staff on the same day with same topics for three different age groups. The topics for the age group 6 - 9 years was My Favourite Game, My Home with Beautiful Garden and My Decorative Hands. The topics for the age group 9 - 12 years was Scene of Har Ghar Tiranga, Your Favourite Festival and Scene of Cricket Match. The topics for the age group 12 - 15 years was Scene During Total Lockdown, Commonwealth Games 2022 and Your Dream World. All the children received participation certificates & gifts from Smt. Kamlesh Butani - President WRWWO, Smt. Chitra Yadav - Secretary WRWWO and other Executive Members of WRWWO.

UPDATE : (WR)

Temporary closure of railway land on east side of santacruz station

The work of 6th line project between Mumbai Central & Borivali under MUP Phase II is being undertaken by Western Railway. In connection to this, the railway land on the east side of Santacruz station adjoining the BEST Bus Depot will be temporarily closed for a period of two months upto 11th November, 2022 for execution of project related works. According to a press release issued by Shri Sumit Thakur, Chief Public Relations Officer of Western Railway, the patch of railway land at east side of Santacruz station is required for undertaking infrastructural work in connection with 6th line project under MUP Phase - II. The work of execution of boundary wall and drain work to create space for additional one line will be undertaken. Hence, this patch of railway land, currently being

used for movement of public transport will be closed temporarily for a period of two months upto 11th November, 2022. During this period, passengers can use alternate road available in BMC area to reach South Foot over Bridge on the east side at Santacruz station. Inconvenience caused to commuters is highly regretted.

UPDATE : (WR)

Hon'ble Minister of railways conducted inspection & reviewed the progress of high speed rail stations at Sabarmati & Ahmedabad



Shri Ashwini Vaishnav - Hon'ble Union Minister for Railways, Communications and Electronics & Information Technology, visited the sites of High Speed Rail (HSR) stations at Sabarmati & Ahmedabad on 13th September, 2022 and reviewed the progress of Mumbai - Ahmedabad High Speed Rail Project. Hon'ble MR was accompanied by Shri Prakash Butani, General Manager (In-charge) of Western Railway, Shri Tarun Jain, Divisional Railway Manager of Ahmedabad Division, Principal Head of Departments as well as senior railway officers of Western Railway & National High Speed Rail Corporation Limited (NHSRCL). According to a press release issued by Shri Sumit Thakur - Chief Public Relations Officer of Western Railway, Hon'ble MR conducted track inspection from Gandhinagar Capital station to Sabarmati station by travelling in Inspection Car (SPIC). At Sabarmati station, MR inspected various amenities and also visited the One Station One Product Stall. Then, Shri Vaishnav reached the construction site of Sabarmati High Speed Rail station & reviewed the progress of the work. MR also interacted with the workers & boosted their morale by appreciating their efforts in the nation building process. Later, he further proceeded to Ahmedabad in the Inspection Car (SPIC) and enroute conducted track inspection between Sabarmati & Ahmedabad stations. From Ahmedabad, Shri Vaishnav reached the construction site of Ahmedabad High Speed Rail (HSR) station and inspected the Piling work being carried out. Shri Vaishnav also visited the Jhulta Minar in Ahmedabad and conducted a detailed inspection by going to the top of the structure.

EVENTS, ANNOUNCEMENT, LAUNCHES, CSR INITIATIVES, APPOINTMENTS, MOVEMENTS, CELEBRATION

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
PUNE/ DHANKAWADI BRANCH
GOLD LOAN - SALE NOTICE

Notice is hereby given for the information of all concerned and public in general that Gold Ornaments pledged with Dhankawadi branch of THE FEDERAL BANK LTD, in the undermentioned Gold Loan Account which was/ were overdue for redemption and which has/ have not been renewed so far in spite of repeated notices, will be sold by private sale if it is not closed on or before 23-09-2022

List of accounts;

15026100093465	Saiprasad Babasaheb Biradar
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CESC LIMITED

NOTICE INVITING E-TENDER

An e-tender is invited by Executive Director, Power Marketing, CESC Ltd having registered office at CESC House, Chowringhee Square, Kolkata-700001 for purchase of power on Short Term basis from April-2023 to June-2023 as per Ministry of Power (MOP). GOI guidelines dated 30.03.2016 and amendments thereof. The tender published on DEEP portal of MSTC on 16.09.2022. Request for Proposal (RFP) is available on www.mstcecommerce.com and www.cesc.co.in

The bids are to be submitted electronically through DEEP Portal of MSTC.

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

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RELEVANT PARTICULARS	
1. Name of corporate debtor	IBRIDGE SOLUTIONS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	22/02/2006
3. Authority under which corporate debtor is incorporated / registered	ROC-PUNE
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900NP2006PTC022056
5. Address of the registered office and principal office (if any) of corporate debtor	YASHODHAM, CTF No. 440/7, GOKHALE CROSS ROAD, SHIVAJINAGAR, PUNE MH-411016 IN
6. Insolvency commencement date in respect of corporate debtor	Not Applicable Pronounced on: 12/08/2022. I came to know about the order on: 15/09/2022
7. Estimated date of closure of insolvency resolution process	14/03/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashant Sudhakar Yeola, IBSI/IPA-001/IPPO0310/2017-18/10574
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp Lekha Nagar, Agra Road, Nashik, Maharashtra-422009 Email id: ibridgecorp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp Lekha Nagar, Agra Road, Nashik, Maharashtra-422009 Email id: ibridgecorp@gmail.com
11. Last date for submission of claims	29/09/2022
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals authorized to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the IBRIDGE SOLUTIONS PRIVATE LIMITED on 12/08/2022 (I came to know about the order on 15/09/2022). The creditors of IBRIDGE SOLUTIONS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 29/09/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Shashant Sudhakar Yeola
Interim Resolution Professional
IBSI/IPA-001/IPPO0310/2017-18/10574
Date: 17/09/2022
Place: Nashik

Bank of Baroda

POSSESSION NOTICE (For Immovable property)

WHEREAS, the undersigned being the Authorised Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 30/06/2022 calling upon the Borrower **Mr. Ankush Balu Amarale and Mrs. Shobha Ankush Amarale** to repay the amount mentioned in the Notice being **Rs. 13,66,450.88/- (Rupees Thirteen Lakh Sixty Six Thousand Four Hundred Fifty And Paise Eighty Eight Only)** within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the Public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 9 of the Security Interest (Enforcement) Rules 2002 on this **13th day of September of the year 2022**.

The Borrower in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount of **Rs. 13,66,450.88/- (Rupees Thirteen Lakh Sixty Six Thousand Four Hundred Fifty and Paise Eighty Eight Only)** and interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the Property consisting of Gat No. 1230, Flat No. 25, 6th floor, B Wing, Building No. E, Hiras Nagar, Behind Pirangut Police Chowki, Pirangut, Pune 412115. **Boundaries: East-Open space, West-Flat No. 26, North- By Entrance and Passage, South-Open space**

Nitin Patil,
Chief Manager & Authorized Officer,
Bank of Baroda

Date : 13/09/2022
Place : Pirangut

SBI State Bank of India

BRANCH - STRESSED ASSETS MANAGEMENT BRANCH - II

Authorized Officer's Details
Name: Mr. R. Poonkoman
Address: State Bank of India, SAM II Branch, Ground Floor, Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai - 21
E-mail ID : team2.15859@sbi.co.in
Mobile No : 9987173021
Landline No. (Office) : 022 - 22040439
Alternate Mobile No - 8220011238
Fax No.022 - 22811401

Appendix - IV - A [See Proviso to Rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E Auction Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the physical possession of which has been taken by Authorized Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 17th September, 2022 for recovery of **Rs. 20,16,69,719.21+** interest at contracted rate till date thereon + expenses & costs (less cash recoveries, if any) due to the secured creditor from **Mr. Alex Samson (Borrower)**.

The property wise reserve price will be as under:

Name of the Title Deed Holders	Description of Property/ies	Reserve Price (Rs. In Crs.)	Earnest Money Deposit
In the name of Mr. Alex Samson	All that piece and parcel of Flat No.1702, 17th floor, Building 'Le Palazzo', CTS No. 4/519, 5/519, 6/519, 7/519, 8/519 and 10/519 (part) of Malabar and Cumballa Hill Division, August Kranti Marg, Nana Chowk, Near August Kranti Maidan, Grant Road, Mumbai-400 036. Admeasuring carpet area 2928 Sq. Ft. with 4 Car parking	21.35	2,13,50,000/-

Date & Time: Date: 26.09.2022, Time: 300 Minutes
From 11.00 a.m. to 4.00 p.m. with unlimited extensions of 10 minutes each

Bid Increment Amount: Rs. 1,00,000/- and in multiple of Rs. 1,00,000/-

Date and time for submission of EMD and request letter of participation/ KYC Documents / Proof On or before 25.09.2022, before 4.30 p.m.

Date & Time of Inspection request [Date 21.09.2022: From 11.00 am. to 4.00 pm]

Contact person/ Contact Number Mr. Sachin Chavan - 9987173021

This publication also serves as 15 days prior notice for e-auction to all concerned parties. For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website: www.sbi.co.in
<https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>

Sd/-
Date : 17.09.2022
Place : Mumbai
Authorized Officer
State Bank of India

कृषि उत्पन्न बाजार समिती पुणे
श्री छत्रपती शिवाजी मार्केटवार्ड, मुल्टेकडी, पुणे - ३९

जाहीर सूचना

श्री छत्रपती शिवाजी मार्केटवार्ड, मुल्टेकडी, पुणे येथील फळे पावणीपाला विभागातील गाळा क्रमांक २१४ हा श्री.विनय उताम गावडे व श्री.सुशील उताम गावडे यांना नियमित शेतमीलाचे ठोक व्यवसायासाठी माळेवृद्ध्याने देणेत आला आहे. सदर गाळा श्री.संतोष शांताराम खेडेकर यांचे नावावर सर्व हजेरकारिता या कार्यालयामध्ये नोंद करून अर्ज आलेला आहे. तरी, या गाळाच्या नोंद करणाऱ्यांची कोणाची काही तक्रार/हक्कल असल्यास, ही जाहीर सूचना प्रसिद्ध झालेपासून पंधरा दिवसांत कृषि उत्पन्न बाजार समिती पुणे यांचे कार्यालयामध्ये लेखी स्वरुपात कळवावे. त्यानंतर कोणाही तक्रार/हक्कल विचारत घेवेली जाणार नाही.

प्रशासक
कृषि उत्पन्न बाजार समिती पुणे

Phaltan Branch : Plot No. 1, CTS No. 3320, Nana Patil Chowk, Shivajinagar Ring Road, Tal. Phaltan, Dist. Satara 415523. Ph.: 02162-222942. Email: ubin0569585@unionbankofindia.bank

[Rule - 8 (1)] POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorised Officer of **Union Bank of India, Phaltan Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30/06/2022 calling upon the Borrower **Mr. Kiran Bhimrao Pawar A/c No 695806800000004**, Guarantor **Mrs. Seema Kiran Pawar, Add: AP Gursale, Tal. Malshiras, Dist. Solapur 413109** to repay the amount mentioned in the notice being **Rs. 10,95,014.62 (Rupees Ten Lacs Ninety Five Thousand Fourteen & Paise Sixty Two Only)** and interest thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the properties described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **13th day of September of the year 2022**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Union Bank of India, Phaltan Branch**, for an amount **Rs. 10,95,014.62 (Rupees Ten Lacs Ninety Five Thousand Fourteen & Paise Sixty Two Only)** and interest thereon.

The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, that as per Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 3(5) of Security Interest (Enforcement) (Amendment) Rules, 2002, he can tender the amount of dues of the secured creditor together with all costs, charges and expenses incurred by the secured creditor at any time before the date of publication of the notice for public auction or by inviting quotations or tender from public or by private treaty for transfer by way of lease, assignment or sale of the secured assets. It is also to be noted that if the amount of dues together with the costs, charges and expenses incurred by the secured creditor is not tendered before the date of publication of notice for transfer by way of lease, assignment or sale of the secured assets by public auction or by inviting quotation or tender from public or private treaty as stated above, the borrower shall not be further entitled to redeem the secured asset(s).

Description of Immovable Property

All that piece and parcel of Flat No. B-2, Ground Floor, Ramkund Tower-B, Constructed on Plot No. 2/B on CTS No. 6472A/2, Milkat No.W3BZ2000353, Laxminagar, Phaltan, Tal. Phaltan, Dist. Satara, 415523 owner Mr. Kiran Bhimrao Pawar. **Boundaries- East :** Marginal open space, **West:** Parking, **North:** Flat No. B-1, **South:** Marginal open space

Date: 13/09/2022 Place: Phaltan Authorised Officer, Union Bank of India

CENTRAL RAILWAY BHUSAWAL DIVISION

E-TENDER FOR SUPPLY OF FOLLOWING SPARE PARTS FOR TRACK MACHINES

S.N. 1: Tender No. TM225291
Description: Various types of measuring equipments for R.G.M. machine. **Qty:** As per Tender, **Appx. Cost:** ₹ 1,45,89,638/- **Tender Closing Date/Time:** 12.10.2022/ 11:30. For full details of tender notice and tender documents, tenderer may login to the website: www.reps.gov.in
No manual tenders will be entertained against E-Tender.
Exe. Engineer/TM-IBSL, Bhusawal
RailMadad Helpline 139 (24x7/19x24)

For Advertising in TENDER PAGES
Contact **JITENDRA PATIL**
Mobile No.: 9029012015
Landline No.: 67440215

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF OSHYA INDUSTRIES PVT. LTD.

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	OSHYA INDUSTRIES PVT. LTD.
2. Date of incorporation of Corporate Debtor	09th June, 2007.
3. Authority under which Corporate Debtor is incorporated / registered	RoC- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27106MH2007PTC171471
5. Address of the registered office and principal office (if any) of Corporate Debtor	Office No. 72, Floor 7th, Atlanta Building, Nariman Point, Mumbai, Mumbai City, MH-400021 IN
6. Insolvency commencement date in respect of Corporate Debtor	Date of order 21th July, 2022 & modified on 26th August, 2022. Order received on 16th September 2022
7. Estimated date of closure of insolvency resolution process	17th January, 2023 (180 days from the date of Order)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name : MR. MUKESH KUMAR JAIN IP Reg. No.: IBSI /IPA-001/IP-PO1236/2016-19/11944
9. Address & email of the interim resolution professional, as registered with the board	Add: C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email: mk2022@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email: corp.oshyaip@gmail.com
11. Last date for submission of claims	30th September, 2022 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP till date
13. Names of insolvency professionals identified to act as authorized representatives of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at.	(A) Web link: https://www.ibbi.gov.in/home/downloads or Physical Address: As per point 10 above. (B) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Oshya Industries Private Limited** on 21st July, 2022 (modified on 26th August 2022) and received on 16th September, 2022. The creditors of **M/s Oshya Industries Private Limited** are hereby called upon to submit their claims with proof on or before **30th September, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claim may be submitted in their specified forms - Form B-Operational Creditor (other than workmen/employees), Form C-Financial Creditor, Form CA- Financial Creditor in A class, Form D- Workmen/Employees, form E- Authorized Representative of workmen/employee & Form F- other creditors.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mukesh Kumar Jain, Interim Resolution Professional
Regn. No.: IBSI /IPA-001/IP-PO1236/2016-19/11944
In the Matter of **M/s Oshya Industries Private Limited**
AFA validity till 23-11-2022

Date: 16.09.2022
Place: Raipur (C.G.)

